

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Contempt Petition No. 39 of 2006 in
Original Application No. 48 of 2006

Jabalpur, this the 1st day of December, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Raja Ram Jha & 3 Ors. Petitioners

(By Advocate – Shri Nilesh Pillai)

V E R S U S

Mahip Kapoor & 2 Ors. Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

The learned counsel for the petitioners at the very out set admitted the contention of the learned counsel for the respondents that the order has already been complied with. However, the learned counsel for the petitioners stated that he may be granted permission to file afresh Original Application. In our view no permission is required for this purpose and it is always open to the petitioners to file afresh Original Application. Accordingly, this Contempt Petition is dismissed as withdrawn.

2. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

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